

**Annexure - 8 - Operational creditors (other than Workmen and Employees and Government Dues)
ADIG Jemtex Private Limited (As on 04.04.2022)**

S. No.	Name of Creditor	Identification no.	Detail of claim		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any	
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party						% of voting share in COC
1	Pokharna Somani & Associates	FRN (ICAI):011535C	-	135,000.00	135,000.00	Operational Debt	-	-	No	-	-	-	-	-	
2	Sangam (India) Ltd.	CIN:L17118RJ1984 PLC003173	-	23,202,842.00	23,202,842.00	Operational Debt	-	-	No	-	-	-	-	-	
3	MR Enterprises	PAN:ATFPN5277L	-	408,000.00	408,000.00	Operational Debt	-	-	No	-	-	-	-	-	
4	Eiconic Labs Pvt Ltd	CIN:U33110MP201 5PTC034462	-	2,628,001.00	2,034,180.00	Operational Debt	-	-	No	-	-	-	-	-	
5	RN Trading Company	PAN:AASHS1423D	-	3,339,526.00	2,400,769.00	Operational Debt	-	-	No	-	-	-	-	-	
6	Somila Texfab (I) Pvt Ltd	CIN:U17119RJ2011 PTC035496	-	7,003,482.00	3,299,205.00	Operational Debt	-	-	No	-	-	-	-	-	
7	Amicus Legal Advocates & Consultants	PAN:ABIFA4947M	-	300,000.00	300,000.00	Operational Debt	-	-	No	-	-	-	-	-	
8	Spunwell Syntex Pvt. Ltd.	CIN:U18101RJ2005 PTC021254	-	949,466.00	949,466.00	Operational Debt	-	-	No	-	-	-	-	-	
9	Commercial Tax Dept., Bhilwara	Govt. Dept.	18.08.2021	1,328,075.00	1,328,075.00	Operational Debt	-	-	No	-	-	-	-	-	
10	Baldva Textiles Pvt. Ltd. (under CIRP)	CIN:U17124RJ1985 PTC003437	02.04.2022	1,208,969.00	1,208,969.00	Operational Debt	-	-	No	-	-	-	-	-	
Total				40,503,361.00	35,266,506.00		-	-		-	-	-	-	-	

Note :

1. As per Regulation 14 of IBC 2016-

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. Claims have been provisionally admitted by RP on the basis of records / documents submitted by the creditors as the updated books of accounts of the Corporate Debtor are still not made available to RP.

3. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

4. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.